

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
420/252/ND/2020

IN THE MATTER OF:

Satya Land and Housing Development Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 14.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Mohit Gulati, CS.

For the ROC

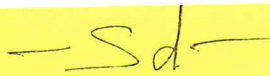
:Mr. M. Yadubhushan Rao, AROC.

For the Income Tax Department

:Mr. Zoheb Hossain (Sr. Standing Counsel) Mr. Parth Semwal (Jr. Standing Counsel) and Adv. Syed Tamjeed Ahmad.

ORDER

Heard the submissions made by the Learned Counsel for the Appellant and also AROC and Proxy Counsel for the Income Tax Department. AROC has submitted that the reply is ready and they will be filing the reply within next seven days. The Learned Counsel for the Income Tax Department has prayed for grant of time for filing their reply. AROC and Income Tax Department are directed to complete filing of their reply to enable the Appellant to avail the scheme formulated by MCA. Matter is adjourned to 21.12.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**